

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:2898  
ANSWERED ON:10.12.2014  
REGULATION OF NUCLEAR AND RADIATION FACILITIES  
Roy Prof. Saugata

**Will the Minister of ATOMIC ENERGY be pleased to state:**

(a) whether the Atomic Energy Regulatory Board (AERB) has any strategy to regulate wide variety of nuclear and radiation facilities with wide dispersal; and

(b) if so, the details thereof?

**Answer**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE  
(DR.JITENDRA SINGH):

(a) & (b) Yes, Sir. The Atomic Energy Regulatory Board (AERB) has well established policies governing regulation of nuclear and radiation safety. In pursuance of such policies, AERB has issued Safety Codes, Safety Standards and Safety Guides for regulation of nuclear and radiation facilities / activities in India. AERB has issued a total of 144 regulatory documents, which provide the requirements as well as guidance for various nuclear and radiological facilities / activities regulated by AERB. AERB has evolved a robust process for safety review and issue of consents at various stages viz. siting, construction, commissioning, operation and decommissioning for setting up of nuclear and radiation facilities, in addition to the periodical regulatory inspections. AERB follows its strategy of comprehensive review in a multi-tier regulatory structure of safety committees (involving experts in relevant fields from various organisations) before issue of consent based on requirements specified in AERB Safety Code on "Regulation of Nuclear and Radiation Facilities" and associated Safety Guides.